

LIST OF BUSINESS

TUESDAY, THE 7TH MARCH, 2023
AT 10.00 A.M.

I. QUESTIONS

Questions entered in the separate list to be asked and answers given.

II. CALLING ATTENTION NOTICES

1. **S. GURDIT SINGH SEKHON, MLA:-** to draw the attention of the Minister for Revenue and Rehabilitation towards need to make time bound changes in the Revenue record maintained by Patwaris'.

(No. 15)

2. **SMT. SARAVJIT KAUR MANUKE, MLA:-** to draw the attention of the Minister for Power towards the improper installation of Electricity Meters by the private companies in Jagraon Assembly Constituency.

(No. 17)

3. **SH. DINESH KUMAR CHADHA, MLA:-** to draw the attention of the Chief Minister towards the work related to the public importance being affected due to the practice of the Government Administrative Officers leaving station after 5.00 P.M.

(No. 20)

III. PAPERS TO BE RE-LAID / LAID ON THE TABLE

1. **A MINISTER to lay on the Table the –**

- i) Report of the Comptroller and Auditor General of India on Performance Audit on Implementation of Mahatma Gandhi National Rural Employment Guarantee Scheme in Punjab for the year 2023-Govt. of Punjab;
- ii) Audit Report of the Comptroller and Auditor General of India on State Finances for the year ended 31st March 2022-Govt. of Punjab;
- iii) Report of the Comptroller and Auditor General of India on Compliance Audit for the year ended 31st March, 2021-Govt. of Punjab;
- iv) Finance Accounts of Govt. of Punjab (Volume-I and II) for the year 2021-22; and
- v) Appropriation Accounts of Govt. of Punjab for the year 2021-22, as required under Article 151 (2) of the Constitution of India.

P.T.O.

2. **A MINISTER to re-lay on the Table the Punjab Goods and Service Tax Rules, 2017, as required under Section 166 of the Punjab Goods and Service Tax Act, 2017.**
3. **A MINISTER to lay on the Table the Annual Administrative Reports of the Punjab State Human Right Commission for the years 2017-18, 2018-19, 2019-20 and 2020-21, as required under Section 28 of the Punjab State Human Rights Act, 1993.**
4. **A MINISTER to lay on the Table the 11th Annual Report of the Punjab State Power Corporation Limited for the year 2020-21, as required under Section 395 of the Companies Act, 2013.**
5. **A MINISTER to lay on the Table the Annual Report of the Punjab State Human Right Commission for the year 2021-22, as required under Section 28 of the Punjab State Human Rights Act, 1993.**
6. **A MINISTER to lay on the Table the Annual Report of the Punjab State Information Commission for the year 2020, as required under Section 25(4) of the Right to Information Act, 2005.**
7. **A MINISTER to lay on the Table the Annual Reports of the Punjab Building and other Construction Workers Welfare Board for the year 2015-16 and 2016-17, as required under Section 27(5) of the Building and other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996.**
8. **A MINISTER to lay on the Table the Annual Reports of the Bathinda Development Authority (B.D.A) for the year 2018-19 and 2019-20, as required under Section 54(2) of the Punjab Regional Town Planning and Development Act, 1995.**
9. **A MINISTER to lay on the Table the Annual Administrative Reports of the Punjab Ex-Servicemen Corporation for the year 2016-17, 2017-18, 2018-19, 2019-20 and 2020-21, as required under Section 23(6) of the Punjab Ex-Servicemen Corporation Act, 1978.**
10. **A MINISTER to lay on the Table the Annual Report of the Punjab State Electricity Regulatory Commission for the year 2020-21, as required under Section 105(2) of the Electricity Act, 2003.**
11. **A MINISTER to lay on the Table the Annual Statement of Accounts of the Punjab Urban Planning & Development Authority for the year 2020-21, as required under Section 53(5) of the Punjab Regional Town Planning and Development Act, 1995.**

12. A MINISTER to lay on the Table the trends in receipt and expenditure in relation of the Government of Punjab Department of Finance for the year 2021-22 four quarter (1.04.2021 to 31.03.2022) and for the year 2022-23 first two quarter (01.04.2022 to 30.09.2022), as required under Section 6(1) of the Punjab Fiscal Responsibility and Budget Management Act, 2003.
13. A MINISTER to lay on the Table the 39th Annual Report of the Punjab State Forest Development Corporation Limited for the year 2021-22, as required under Section 395(1)(b) of the Companies Act, 2013.
14. A MINISTER to lay on the Table the Annual Administrative Reports of the Punjab State NRI Commission for the years 2015-16, 2016-17, 2017-18, 2018-19, 2019-20 and 2020-21, as required under Section 20 of the Punjab State Commission for Non-Resident Indians Act, 2011.

IV. **PRESENTATION OF REPORTS**

1. **THE CHAIRMAN, COMMITTEE ON GOVERNMENT ASSURANCES** to present 51st Report of the Committee on Government Assurances for the year 2022-23.
2. **THE CHAIRMAN, COMMITTEE ON PANCHAYATI RAJ INSTITUTIONS** to present the Special Report of the Committee on Panchayati Raj Institutions on the scrutiny of the works done by the Committee on 8 Clusters formed in the Punjab State under Shyama Parsad Mukherjee Rurban Mission for the year 2022-23.

V. **RESUMPTION OF DISCUSSION ON GOVERNOR'S ADDRESS AND VOTE ON THE MOTION OF THANKS**

FURTHER consideration of the following motion moved by Smt. Jeevan Jyot Kaur, MLA and seconded by Shri Budh Ram, MLA on the 6th March, 2023:-

"That an Address be presented to the Governor in the following terms:-

' That the Members of this House assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House on the 3rd March, 2023 .'

(Discussion to be concluded)

P.T.O.

VI. FINANCIAL BUSINESS

- i) **FINANCE MINISTER** to present the Excess Demands over Grants and Appropriations for the years 2015-16, 2016-17, 2017-18 and 2018-19.
- ii) **VOTING ON EXCESS DEMANDS OVER GRANTS AND APPROPRIATIONS FOR THE YEARS 2015-16, 2016-17, 2017-18 AND 2018-19**

EXCESS DEMANDS OVER GRANTS AND APPROPRIATIONS 2015-16

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| Demand No. 2 | A MINISTER | to move that an excess sum not exceeding Rs.3,88,000 on Revenue Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31 st March, 2016, in respect of Animal Husbandry and Fisheries. | Excess Demands Over Grants and Appropriations Page- 1 |
| Demand No. 8 | A MINISTER | to move that an excess sum not exceeding Rs. 4,56,23,93,000 on Revenue Account and Rs. 9,52,79,06,000 on Capital Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31 st March, 2016, in respect of Finance. | Page- 2 |
| Demand No. 21 | A MINISTER | to move that an excess sum not exceeding Rs.2,21,50,69,000 on Revenue Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31 st March, 2016, in respect of Public Works. | Page- 3 |
| Demand No. 22 | A MINISTER | to move that an excess sum not exceeding Rs. 4,30,87,35,000 on Revenue Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31 st March, 2016, in respect of Revenue, Rehabilitation and Disaster Management. | Page- 4 |
| Demand No. 26 | A MINISTER | to move that an excess sum not exceeding Rs. 20,30,000 on Revenue Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31 st March, 2016, in respect of State Legislature. | Page- 5 |

EXCESS DEMANDS OVER GRANTS AND APPROPRIATIONS 2016-17

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| Demand No. 8 | A MINISTER | to move that an excess sum not exceeding Rs.4,00,47,82,000 on Revenue Account and Rs. 9,21,18,86,000 on Capital Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31 st March, 2017, in respect of Finance. | Excess Demands Over Grants and Appropriations Page- 1 |
| Demand No. 9 | A MINISTER | to move that an excess sum not exceeding Rs. 2,90,81,44,92,000 on Capital Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31 st March, 2017, in respect of Food and Supplies. | Page- 2 |
| Demand No. 12 | A MINISTER | to move that an excess sum not exceeding Rs. 1,14,99,000 on Capital Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31 st March, 2017, in respect of Home Affairs and Justice. | Page- 3 |
| Demand No. 15 | A MINISTER | to move that an excess sum not exceeding Rs. 38,52,06,44,000 on Capital Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31 st March, 2017, in respect of Irrigation. | Page- 4 |
| Demand No. 21 | A MINISTER | to move that an excess sum not exceeding Rs. 1,83,10,72,000 on Revenue Account and Rs. 19,35,66,000 on Capital Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31 st March, 2017, in respect of Public Works. | Page- 5 |

EXCESS DEMANDS OVER GRANTS AND APPROPRIATIONS 2017-18

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| Demand No. 8 | A MINISTER | to move that an excess sum not exceeding Rs. 1,59,24,79,000 on Revenue Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31 st March, 2018, in respect of Finance. | Excess Demands Over Grants and Appropriations Page- 1 |
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P.T.O.

- Demand No. 10** **A MINISTER** to move that an excess sum not exceeding Rs. 33,20,000 on Capital Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31st March, 2018, in respect of General Administration. Excess Demands Over Grants and Appropriations Page- 2
- Demand No. 21** **A MINISTER** to move that an excess sum not exceeding Rs. 2,64,20,28,000 on Revenue Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31st March, 2018, in respect of Public Works. Page- 3

EXCESS DEMANDS OVER GRANTS AND APPROPRIATIONS 2018-19

- Demand No. 9** **A MINISTER** to move that an excess sum not exceeding Rs. 52,94,000 on Revenue Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31st March, 2019, in respect of Food and Supplies. Excess Demands Over Grants and Appropriations Page- 1
- Demand No. 10** **A MINISTER** to move that an excess sum not exceeding Rs. 7,77,30,000 on Capital Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31st March, 2019, in respect of General Administration. Page- 2
- Demand No. 21** **A MINISTER** to move that an excess sum not exceeding Rs. 3,16,73,87,000 on Revenue Account be granted to the Governor to defray the charges that had come in course of payment for the year ending 31st March, 2019, in respect of Public Works. Page- 3

iii) **THE PUNJAB APPROPRIATION (NO. 1) BILL, 2023**

A MINISTER to introduce the Punjab Appropriation (No. 1) Bill, 2023.

**The Punjab
Appropriation
(No. 1) Bill,
2023.**

To move that the Punjab Appropriation (No. 1) Bill, 2023, be taken into consideration at once.

Also to move that the Bill be passed.